

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 219
IB-734/ND/2020**

IN THE MATTER OF:

Mr. Manoj Mehta

...PETITIONER

Vs.

M/s. Samtex Desinz Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 11.12.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor :Mr. Rakesh Kumar, Ms. Preeti Kashyap, Mr. Ankit Sharma, Advocates.

For the Respondent/ Corporate-debtor :Mr. Aniruddha Deshmukh, Adv.

ORDER

Heard the submissions made by the counsel for the petitioner. Counsel is directed to provide a copy to the counsel for the corporate debtor. Mr. Aniruddha Deshmukh has offered to file Vakalatnama within 5 days and reply within two weeks'. Post the matter to 18.01.2021.

-sd-

**(V.K. Subburaj)
Member (T)**

-sd-

**(P.S.N. Prasad)
Member (J)**

(Anjula)